

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1349/2003

New Delhi, this the 27th day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

R.S.Yadav Ex. C.G.O.(AD)  
P/A No.25766-N, R/o H.No.4272  
Gali Bahuji, Muhalla Ahiran,  
Sadar Bazar, Delhi.

...Applicant  
(By Advocate Sh. U.Srivastava)

V E R S U S

Union of India through

1. The Secretary  
Ministry of Defence, Govt. of India  
South Block, New Delhi.
2. The Chief of the Air Staff  
Air Headquarter, Vayu Bhawan  
New Delhi.
3. The Senior Officer Incharge, Admn  
HQWAC, IAF, Subroto Park, New Delhi.
4. The Air Officer Commanding  
Air Force Station, Hindon  
Ghaziabad, UP.
5. Wg. Cdr. R.K.Bali  
Dy. C.Adm O, Air Force Station  
Hindon, Ghaziabad, UP.
6. Fg. Offr. M.K.Chawla  
O i/c Civil Admn, Air Force Station  
Hindon, Ghaziabad, UP.

...Respondents

O R D E R (ORAL)

Shri Shanker Raju,

Heard. Claim of the applicant is regarding payment on account of E.L. Though the matter has been considered by the respondents and by a letter dated 20-1-2003 it has been intimated that representation of the applicant dated 11-9-2002 has been examined and it is directed that the applicant may be called personally by administrative staff. Applicant complied with the same. Despite expiry of more than 5

months, representation is yet to be disposed of and effective hearing has been denied.

2. In the circumstances, ends of justice would be duly met, if the present OA is disposed of at this stage with directions to the respondents to treat the present OA as a supplementary representation and dispose of the claim of the applicant regarding encashment of leave by a detailed and speaking order within one month from the date of receipt of a copy of this order. Ordered accordingly. Let a copy of this order along with copy of the OA be sent to the respondents.

3. OA is disposed of as above.

S. Raju

(SHANKER RAJU)  
MEMBER (J)

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